CENTRAL ADMINISTRATIVE TRIBUNAL CHANDIGARH BENCH

...

R.A. No.60/22/2019 Date of decision: 19.8.2019

O.A. No.60/416/2017 M.A. No.60/1213/2019

...

CORAM: HON'BLE MR. SANJEEV KAUSHIK, MEMBER (J).

HON'BLE MR. A.K. BISHNOI, MEMBER (A).

...

Yogendra Mittal, aged 38 years, son of Sh. Mahesh Chand Mittal, Joint Commissioner of Income Tax, Direct Taxes Regional Training Institute, Sector 34-A, Chandigarh, resident of Qtr No. 4, Type VI, Income Tax Colony, Sector 20, Panchkula.

... APPLICANT

VERSUS

- 1. Union of India through Secretary to Govt. of India, Ministry of Finance, Department of Revenue, North Block, New Delhi –110001.
- 2. Central Board of Direct Taxes, through its Chairman, Ministry of Finance, Department of Revenue, North Block, New Delhi –110001.
- 3. The Principal Chief Commissioner of Income Tax, North Western Region, Aykar Bhawan, Sector 17-E, Chandigarh.
- 4. Central Administrative Tribunal, Chandigarh Bench, through its Registrar.

... RESPONDENTS

PRESENT: Ms. Nidhi Bansal and Sh. Sagar Ratusaria, counsel for the applicant

ORDER (Oral)

SANJEEV KAUSHIK, MEMBER (J):-

- 1. Heard.
- 2. Learned counsel for the applicant submitted that after the order dated 07.5.2019 passed by this Court, dismissing the O.A. filed against order dated 31.3.2017 rejecting his prayer to continue him on the post of JCIT, on adhoc basis, and withdrawal of CWP No.13792 of 2019 on

- 9.7.2019 and during pendency of this R.A., the respondents have passed order reverting applicant from the post of JCIT to DCIT. Thus, she submitted that applicant may be allowed to withdraw this R.A. with liberty to challenge the order passed by the respondents before the competent Court of law, as per rules and law.
- 3. In view of the above, R.A. along with M.A. is disposed of, with aforesaid liberty.

(A.K. BISHNOI) MEMBER (A)

(SANJEEV KAUSHIK) MEMBER (J)

Date: 19.08.2019. Place: Chandigarh.

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